
(2018) 05 UK CK 0110

In the Uttarakhand High Court

Case No : Second Bail Application No. 05 of 2017

KARNAIL ALIAS KANNU ALIAS PAWAN

APPELLANT

Vs

STATE OF UTTARAKHAND

RESPONDENT

Date of Decision : 23-05-2018

Acts Referred:

Indian Penal Code, 1860 — Section 120B, 147, 148, 149, 302
Code of Criminal Procedure, 1973 — Section 309

Citation : (2018) 05 UK CK 0110

Hon'ble Judges : SUDHANSHU DHULIA, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Sudhanshu Dhulia, J

1. Heard Mr. A.S. Rawat, Senior Advocate assisted by Ms. Charanjeet Kaur, Advocate for the applicant and Mr. Siddhartha Srivastava, Brief Holder

with Ms. Mamta Joshi, Brief Holder for the State.Â

2. The applicant is an accused in Case Crime No. 228 of 2011, under Section 302, 120-B, 147, 148, 149 of I.P.C. registered at P.S. Kotwali

Gangnagar Roorkee, District Haridwar and is presently facing trial in Session Trial No. 28 of 2012.

3. This is second bail application of the applicant. First bail application of the applicant has already been rejected by this Court vide order dated

16.06.2014.Â

4. No new ground has been made out in the second bail application to enlarge the applicant on bail. Second bail application is therefore rejected.

However, it is made clear that trial shall proceed in the letter and spirit of Section 309 of the Cr.P.C., if possible, on day to day basis without granting

any undue adjournment to any of the parties.Â

5. It is further made clear that any observations made by this Court are only for the purposes of deciding the present bail application. It shall not be taken into consideration at all in any other proceedings.Â